

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 31 JAN 1995

APPLICATION NO: 1703 of 1994.

APPLICANTS:- Sri.M.Sreeramulu, Station Master-III, Penugonda.

V/S.

RESPONDENTS:- The Secretary, Ministry of Railways, NDelhi and  
four others.,

To

1. Sri.M.S.Aaandaremu, Advocate,  
No.27, First Floor, 1st Main,  
Gandhinager, Chandrasekar Complex,  
Bangalore-560 009.
2. Sri.N.S.Prasad, Advocate,  
No.242, Fifth Main Raod,  
Bandhinager, Bangalore-9.
3. The Divisional Personnel Officer,  
Southern Railways, Bangalore-560 023.

Subject:- Forwarding of copies of the Order- passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 19th January, 1995.

Issued on  
31/01/95

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for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 1703/ 1994

THURSDAY, THE 19TH DAY OF JANUARY, 1995

SHRI V. RAMAKRISHNAN

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MEMBER (A)

SHRI A.N. VIJJANARADHYA

...

MEMBER (J)

Shri Sreeramulu, M.,  
S/o Shri M. Subbanna, aged about 37 years,  
now working as Station Master, Grade-III,  
Penukonda Station, Southern Railway,  
Ananthapuram District, Bangalore  
Division & residing at No. 2/97,  
Gorantla Village, Ananthapur,  
515 231.

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Applicant

(By Advocate Shri M.S. Anandaramu )

Vs.

1. The Union of India  
by its Secretary,  
Ministry of Railways,  
Rail Bhavan, New Delhi.
2. The General Manager,  
Southern Railway, Park Town,  
Madras.
3. The Additional Divisional  
Railway Manager, Southern  
Railway, Bangalore Division,  
Bangalore.
4. The Divisional Personnel Officer,  
Southern Railway, Bangalore City,  
Bangalore.
5. The Divisional Operating Manager,  
Transportation Branch,  
Southern Railway,  
Bangalore-23.

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Respondents

(By Standing Counsel for Railways, Shri N.S. Prasad )

....2/-



ORDER

Shri V. Ramakrishnan, Member (A)

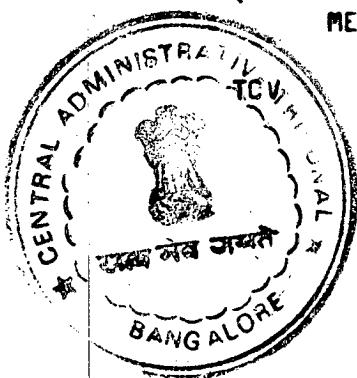
We have heard both sides. We find that after having been imposed with the penalty of stoppage of increment for a period of 12 months as per order dated 8.4.94 as at Annexure A-5, the applicant had filed an appeal dated 23.5.94 as at Annexure A-6 to the Additional Divisional Railway Manager, Southern Railway (who is the appellate authority) where he had raised a number of contentions. The appeal was disposed of on 16/21.6.94 as at Annexure A-7 by a cryptic order without dealing with the pleas raised in the appeal. We, therefore, quash the order dated 16/21.6.94 as at Annexure A-7 and direct the appellate authority to dispose of the appeal as at Annexure A-6 by a speaking order. This should be done within three months from the date of receipt of a copy of this order. No costs.

Sir

Sir

( A.N. WUJJANARADHYA )  
MEMBER (J)

( V. RAMAKRISHNAN )  
MEMBER (A)



TRUE COPY  
Chayg  
31/01/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore